The Mahapurusha Srimanta Sankaradeva Viswavidyalaya (Amendment) Bill, 2021

A BILL

further to amend the Mahapurusha Srimanta Sankaradeva Viswavidyalaya Act, 2013

Preamble

Whereas it is expedient to amend the Mahapurusha Srimanta Sankaradeva Viswavidyalaya Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy second Year of the Republic of India as follows:-

1. (1) This Act may be called the Mahapurusha Srimanta Sankaradeva Viswavidyalaya (Amendment) Act, 2021.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of the Schedule

2. In the principal Act, in the Schedule, –

(i) in serial No.2, for the words, “Located at Village- Atuatika Pathar, PO- Hatijujua, PS- Jajori, Dist.- Nagaon, Revenue Circle – Nagaon Sadar, Head Quarter at Nagaon”, the following shall be substituted namely:

“Located at Village- Atuatika Pathar, PO- Hatijujua, PS- Jajori, District- Nagaon, Revenue Circle – Nagaon Sadar, Head quarter-Nagaon with its constituent units at Guwahati, Jorhat, Dibrugarh, Dhubri and Goalpara”.

(ii) in serial no.3, for the words, “Extending over the State of Assam”, the following shall be substituted namely:

“It extends to the whole of Assam with its constituent units at Guwahati, Jorhat, Dibrugarh, Dhubri and Goalpara”.

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Statement of Objects and Reasons for Amendment of Mahapurusha Srimanta Sankaradeva Viswavidyalaya Act, 2013

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<th>Section</th>
<th>Amendment</th>
<th>Reasons or Benefits</th>
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<tr>
<td>2 (2)</td>
<td>Located at village Atuatika Pathar, PO-Hatijujua, PS- Jajori, Dist.- Nagaon, Revenue Circle – Nagaon Sadar, Headquarter at Nagaon</td>
<td>In the principal Act, constituent units / centers were not included. The University will have its constituent units at Guwahati, Jorhat, Dibrugarh, Dhubri and Goalpara and will act as a full-fledged Academic Facilitation Centre where in academic programme will be carried out.</td>
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<td>Same as above</td>
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Minister
Education, Assam
Dispur

Principal Secretary
Assam Legislative Assembly
FINANCIAL MEMORANDUM

The proposed Bill will not lead to any expenditure from the consolidated fund of State of Assam.

MEMORANDUM OF DELEGATED LEGISLATION

The present amendment will not create any delegated legislation.
Extract of the existing section of *The Mahapurusha Srimanta Sankaradeva Viswavidyalaya Act, 2013*

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